Promotion of MDP firms

2538. DR. SANJAY SINH: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) the details of the progress made by the Ministry to promote the concept of Multi-Disciplinary Partnership (MDP) firms in India;

(b) whether there have been no efforts from Ministry's side to popularise the concept despite the legislative intent to promote multi-disciplinary practice;

(c) if so, the reasons therefor;

(d) whether Government has any plan to promote MDP since the same is needed to make Limited Liability Partnership (LLP) an effective business vehicle; and

(e) if so, the details thereof?

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): (a) to (c) The Institute of Chartered Accountants of India (ICAI), The Institute of Company Secretaries of India (ICSI) and The Institute of Cost Accountants of India (ICoAI) have had inconclusive deliberations regarding a framework for allowing Multi-Disciplinary Partnerships (MDPs) amongst its members. Efforts to popularize the concept of MDPs will be, therefore, at this stage be pre-mature.

(d) and (e) Do not arise.

Recovery of penalties imposed by CCI

2539. SHRI RANJIB BISWAL: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Competition Commission of India (CCI) has imposed penalties on some entities for unfair business practices during the last three years and current year;

(b) if so, the details thereof, year-wise and entity-wise, including the amount of penalty imposed on them;

(c) the rules and regulations in regard to payment of penalty;

(d) whether a large number of such entities have not paid penalty to Government within the prescribed time-limit and, if so, the details thereof and the reasons therefor; and